

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF INVESTMENT AND PUBLIC ASSET MANAGEMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 152**  
TO BE ANSWERED ON 15<sup>th</sup> DECEMBER, 2017  
AGRAHAYANA 24, 1939 (SAKA)

COMMITTEE FOR STRATEGIC DISINVESTMENT

**152** SHRI NARANBHAI KACHHADIYA: SHRI ASHOK SHANKARRAO CHAVAN: SHRI T. RADHAKRISHNAN: SHRI S.R. VIJAYA KUMAR: SHRI KUNWAR HARIBANSH SINGH: SHRI BIDYUT BARAN MAHATO: SHRI SUDHEER GUPTA: SHRI GAJANAN KIRTIKAR

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has set up a high powered Committee to speed up strategic disinvestment of State-owned companies;
- (b) if so, the details thereof along with the composition and the terms and reference of the Committee;
- (c) the time by which the said Committee is likely to submit its report to the Union Government.
- (d) whether the government has identified the State-owned companies for the purpose of strategic disinvestment and if so, the details thereof, company-wise, and
- (e) the steps taken / being taken by the government to attract more entities to participate in strategic disinvestment process to generate more revenues?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE**  
**(SHRI PON. RADHAKRISHNAN)**

- (a) No, Sir.
- (b) & (c) Do not arise in view of (a) above.
- (d) The Government has so far given 'in-principle' approval for the strategic disinvestment of 24 CPSEs, as per Annexure.
- (e) Expression of Interest (EoI) and Preliminary Information Memorandum (PIM) with respect to CPSEs undergoing strategic disinvestment are printed in newspapers and uploaded on the official websites of the Administrative Ministry / Department, D/o Investment and Public Asset Management, the CPSEs concerned and the Transaction Advisor. Apart from this, the scope of work of Transaction Advisor includes, inter-alia, interaction with prospective buyers and encourage them to take part in the process of strategic disinvestment as per the terms of offer.

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## Annexure

**List of CPSEs for which Government has given 'in-principle' approval (Reference.Lok Sabha Unstarred Question No. 152 for reply on 15/12/2017).**

- 1) Scooters India Ltd.
- 2) Bridge & Roof India Ltd.
- 3) Project & Development India Ltd.
- 4) Pawan Hans Ltd.
- 5) Bharat Pumps Compressors Ltd.
- 6) Central Electronics Ltd.
- 7) Hindustan Prefab Ltd.
- 8) Bharat Earth Movers Ltd.
- 9) Hindustan Newsprint Ltd. (subsidiary)
- 10) Ferro Scrap Nigam Ltd.( subsidiary)
- 11) Hindustan Fluorocarbon Ltd. (subsidiary)
- 12) Cement Corporation of India Ltd.
- 13) Nagarnar Steel Plant of NMDC.
- 14) Bhadrawati, Salem and Durgapur units of SAIL.
- 15) HSCC (India) Ltd.
- 16) National Projects Construction Corporation. (NPCC)
- 17) Engineering Projects (India) Ltd.
- 18) Air India.
- 19) Dredging Corporation of India Ltd.
- 20) HLL Lifecare Ltd.
- 21) Indian Medicines & Pharmaceutical Corporation Ltd.
- 22) Karnataka Antibiotics and Pharmaceuticals Ltd.
- 23) Hindustan Petroleum Corporation Ltd.
- 24) Units / JVs of ITDC.